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% 31.07.2008

Present: Mr. R. D. Jolly with Mr Paras Chaudhary
for the Appellant.
Mr Sriram Krishna for the Respondent.

+ CM No. 9807/2008 in ITA 826/2008

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Allowed subject to all just exceptions.

ITA 826/2008

The approval of the Committee on Disputes has not been taken. Consequently, we decline to entertain this appeal. The learned counsel for the appellant is granted leave to apply for approval of the Committee on Disputes in case such application has not been made. In case the Committee on Disputes grants approval, the revenue would be at liberty to file a fresh appeal within 15 days of the appellant receiving the order granting approval.

This appeal stands disposed of in these terms.

Badar Durrez Ahmed
BADAR DURREZ AHMED, J

Rajiv Shakdher
RAJIV SHAKDHER, J

July 31, 2008
SR